

CP No. 80(ND) 2012
RT No. 64/2016

Mr. Prince Sagar Jasuja & anr.

.....Petitioners.

Versus.

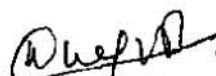
M/s Shakti Spinners Ltd. & Ors.

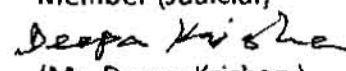
...Respondents.

Present: Mr. Vaibhav Sahni, Advocate for the petitioners
Ms. Seerat Sharma, Advocate for Mr. Ashok Jagga, Advocate
for respondents 1 to 3.

Learned counsel for both the parties have submitted that efforts are being made for amicable settlement. The matter is now adjourned to 19.1.2017 for arguments on application under Section 8 of the Arbitration & Conciliation Act. It is made clear that if no settlement is arrived at between the parties, no request for adjournment shall be entertained.

One extra set of main petition and applications have also been filed by learned counsel for the petitioner.


(Justice R.P. Nagrah)
Member (Judicial)


(Ms. Deepa Krishan)
Member (Technical)

December 21, 2016